

(A2)

RESERVED

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration T.A. No.1653 of 1987

(C.A. No.74 of 1985)

Jagdish Singh Yadav Vs. Officer-in-Charge EME Secunderabad and Another.

Hon.S.Zaheer Hasan, V.C.

Hon. Ajay Johri, A.M.

(By Hon.S.Zaheer Hasan, V.C.)

Civil Appeal No.74 of 1985 pending in the Court of Sessions Judge, Mathura has been transferred to this Tribunal under Section 29 of the Administrative Trib-unals Act XIII of 1985.

2. The plaintiff Jagdish Singh Yadav, Army No.7031273 has filed ^{the suit} ~~this Appeal~~ against Officer-in-Charge EME Secunderabad and Another challenging the findings that he was a deserter and the order of his removal from service. The suit was dismissed. The plaintiff went in appeal which has been transferred to this Tribunal.

3. Section 2 of the Administrative Tribunals Act lays down that the provisions of this Act shall not apply to any member of the Naval, Military or Air Force or of any other armed forces of the Union. In this view of the matter, we have no jurisdiction to decide this appeal. The appeal No.74 of 1985 be retransmitted to District Judge, Mathura.

[Signature]

Vice Chairman

[Signature]

Member (A)

Dated the 29 October, 1987

RKM